

HIGH COURT OF UTTARAKHAND, NAINITAL

NOTIFICATION

No. 187 UHC/Admin-B/XI-C/2005

Dated: June, 8 2015

Alternative Dispute Resolution (Amendment) Rules -2015

[To amend the Civil Procedure Mediation (Amendment) Rules-2012]

1:- (a) These Rules may be called the Civil Procedure Mediation (Amendment) Rules, 2015.

(b) These Rules shall come into force with immediate effect.

2:- Rule 24(2) of the Civil Procedure Mediation (Amendment) Rules-2012, in pursuance of resolution dated 04.12.2014 of the Mediation and Conciliation Project Committee, Hon'ble Supreme Court of India, shall be amended as under -

Existing Rule	Amended Rule															
Rule 24(2): The mediator shall be paid fee as per following scale: a. Successful Mediation: Rs. 5000/- per case. b. Unsuccessful Mediation: Rs. 1,000/- per case.	Rule 24(2): The mediator shall be paid fee as per following scale: <table border="1"><thead><tr><th>S. No.</th><th>Nature of case</th><th>Honorarium</th></tr></thead><tbody><tr><td>1</td><td>On settlement through mediation of a matrimonial case (including criminal), custody, guardianship, probate, partition and possession.</td><td>Rs.3000/- per case (with two or more connected cases, the maximum would be Rs.4000/-)</td></tr><tr><td>2</td><td>All other matters.</td><td>Rs.2000/- per case (with two or more connected cases, the maximum would be Rs. 3000/-)</td></tr><tr><td>3</td><td>Connected case.</td><td>Rs.500/- per case subject to a maximum of Rs.1000/- (regardless of the number of connected cases)</td></tr><tr><td>4</td><td>In case of no settlement.</td><td>No honorarium.</td></tr></tbody></table>	S. No.	Nature of case	Honorarium	1	On settlement through mediation of a matrimonial case (including criminal), custody, guardianship, probate, partition and possession.	Rs.3000/- per case (with two or more connected cases, the maximum would be Rs.4000/-)	2	All other matters.	Rs.2000/- per case (with two or more connected cases, the maximum would be Rs. 3000/-)	3	Connected case.	Rs.500/- per case subject to a maximum of Rs.1000/- (regardless of the number of connected cases)	4	In case of no settlement.	No honorarium.
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4	In case of no settlement.	No honorarium.														

By order of Court,

Sd/-
Registrar General

No. 3773 UHC/Admn.-B/XI-C/2005

Dated: June, 8 2015

Copy forwarded to:

1. Principal Secretary Law-cum-L.R., Government of Uttarakhand, Dehradun.
2. P.P.S. to Hon'ble the Chief Justice.
3. P.S.s to Hon'ble Judges of the Court with the request to place the notification before Lordships kind perusal.
4. All the District Judge of the State Judiciary for information and necessary action.
5. Registrar (Judicial, Management and Purchase)/ Registrar (Computers and Infrastructure) /Registrar (Protocol)/ Registrar (Inspection)/ Registrar (ADR & Accounts) of the Court.
6. All the Judges, Family Courts of Uttarakhand for information and necessary action
7. Director, Printing & Stationary, Government Press, Roorkee, District Haridwar for publication of the notification in the next Official Gazette of Uttarakhand.
8. Librarian with the direction that the above amendment be incorporated in all relevant books immediately.
9. OIC-NIC of the Court.
10. Guard file.

Wg
08.06.2015

Assistant Registrar, Admin-B